

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1507
ANSWERED ON:04.03.2011
PROCEDURE FOR RELEASE OF FUNDS
Azad Shri Kirti (Jha)

Will the Minister of FINANCE be pleased to state:

- (a) whether funds for schemes run by the Union Government are directly paid to the autonomous institutions implementing the schemes in various States;
- (b) if so, the details thereof for the last three years, State, scheme-wise and the reasons therefor;
- (c) whether there are cases wherein amount meant for the said schemes are given to some States through their budget by the Union Government; and
- (d) if so, the details thereof, scheme-wise, State for the same period?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (c): In case of some Centrally Sponsored Schemes, the funds are directly transferred to autonomous institutions for implementation in the States, as per specific design of the Schemes. In case of some other schemes, the releases to the States are routed to the State Government treasuries.

(b) & (d): A `Central Plan Scheme Monitoring System` (CPSMS) is being implemented since 2009-10. The intended outcome of CPSMS is to generate and monitor scheme- wise and State-wise releases for the Central Plan and Centrally Sponsored Schemes. The CPSMS system only has information in respect of 2009-10 onwards.

However, the details of expenditure on Flagship Programmes for the last three years (2008-09, 2009-10 and 2010-11 upto February 2011) are enclosed at Annex. This includes releases through the State Treasuries as well as releases to implementing autonomous institutions.